

**NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH  
COURT HALL NO: II**

**Hearing Through: VC and Physical (Hybrid) Mode**

**CORAM: DR.VENKATA RAMAKRISHNA BADARINATH NANDULA– HON’BLE MEMBER (J)  
CORAM: SHRI. SANJAY PURI, - HON’BLE MEMBER (T)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,  
HYDERABAD BENCH, HELD ON 27.05.2024 After Court –I Hearings**

<b>TRANSFER PETITION NO.</b>	
<b>COMPANY PETITION/APPLICATION NO.</b>	<b>IA (IBC)/1062/2024 in Company Petition IB/156/2022</b>
<b>NAME OF THE COMPANY</b>	<b>Mrs. Manepalli Sunitha</b>
<b>NAME OF THE PETITIONER(S)</b>	<b>State Bank of India</b>
<b>NAME OF THE RESPONDENT(S)</b>	<b>Mrs. Manepalli Sunitha</b>
<b>UNDER SECTION</b>	<b>95 of IBC</b>

**ORDER**

**IA (IBC)/1062/2024**

**Present:** Mr. Dantu Indu Sekhar, Resolution Professional.

This application has been moved for condoning the delay of 36 days in filing the report of the RP u/s 106 of IBC and to take on record of the RP filed u/s 106 of IBC and summoning of the creditors after 14 days and within 28 days from filing this report as per convenience of the creditors. Keeping in view the submissions made in the application, this application is allowed and disposed of.

**Sd/-**

**MEMBER (T)**

**Sd/-**

**MEMBER (J)**